OFFICE OF THE ADDL. CHIEF ENGINEER M-3
DY. SUPERINTENDING ENGINEER (T) M-3
DELHI JAL BOARD : GOVT OF NCT OF DELHI
H-BLOCK : SECTOR-15 : ROHINI : DELHI-89
E-mail Id: eetenderingm3.djb@gmail.com

SHORT PRESS NIT No. 67 (2021-22)
Press Notice Tender

S. No.	Name of Work	Amount put to Tender/ Estimated cost	EMD/ Tender Fee	Date of release of tender procurement solution/ I.D No.	Last date/time of receipt of bid through e-procurement solution
1.	P/L/J Water distribution system in industrial area of village Samay Pur in AC-05 Badli under EE(North)-II (Presently under ACE(M)-3). (Reinvite)	Rs. 1,70,19,433/-	Rs. 3,40,400/- Rs. 1000/-	23.03.2022 2022_DJB_219426_1	30.03.2022 Upto 3.00 PM
2.	Deficiency estimate for repairing/maintenance works of DDA command tank No.1 Sector A-6, Pocket-11, Narela in AC-01 Narela under EE(NW)II (Presently under ACE(M)-3). (Re-invite)	Rs. 1,12,75,820/-	Rs. 2,25,600/- Rs. 1000/-	23.03.2022 2022_DJB_219433_1	30.03.2022 Upto 3.00 PM

Further details in this regard can be seen at **https://govtprocurement.delhi.gov.in.**
Sd/-
ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 1301 (2021-22)
Dy. Superintending Engineer(T) M-3

"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

DELHI JAL BOARD: GOVT OF NCT OF DELHI
OFFICE OF THE ADD. CHIEF ENGINEER (M)-2
2142 JANTA FLATS G.T.B. ENCLAVE DELHI-110093

PRESS NIT NO 96 (2021-22)

Sl. No	Name of Work	Amount put to tender	Date of release of tender in E-Procurement solution	Last date/ time of receipt of tender E-Procurement solution
1	Repair of damaged UGR at MS Park DDA Flat AC-64 Under ACE(M)-2 Re-invited	42,18,638.00	23.03.2022 2022_DJB_219466_1	02.04.2022 2:10 PM
2	Replacement of old damaged 350 mm dia P.S.C water Main at New Seemapuri in NE-I (AC-63) Re-invited	51,86,424.00	23.03.2022 2022_DJB_219466_2	02.04.2022 2:10 PM

Further details in this regards can be seen at **https://delhi.govtprocurement.com**
Sd/-
V.K. Chauhan
ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 1302(2021-22)
Ex. ENGINEER (T)-2

"Stop Corona; Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. GANNON DUNKERLEY AND COMPANY LIMITED

	RELEVANT PARTICULARS	
1	Name of corporate debtor	M/s GANNON DUNKERLEY AND COMPANY LIMITED
2	Date of incorporation of corporate debtor	11/03/1924
3	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109MH1924PLC001107
5	Address of the registered office and principal office (if any) of corporate debtor	NEW EXCELSIOR BUILDING, 3RD FLOOR, A.K. NAYAK MARG, FORT, MUMBAI MH 400001 IN
6	Insolvency commencement date in respect of corporate debtor	15.03.2022 (Order Upload on 24.03.2022)
7	Estimated date of closure of insolvency resolution process	11.09.2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	Navjit Singh & IBBI/IPA-001/IP-P00314/2017-18/10578
9	Address and e-mail of the interim resolution professional, as registered with the Board	218-A, 1st Floor, Shop No. 04, Rama Market, Pitampura, Delhi-110034 & navjit92ca.ip@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	218-A, 1st Floor, Shop No. 04, Rama Market, Pitampura, Delhi-110034 & gdcl.cirp2022@gmail.com
11	Last date for submission of claims	07.04.2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N. A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/ Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. GANNON DUNKERLEY AND COMPANY LIMITED on 15.03.2022.
The Creditors of M/s. GANNON DUNKERLEY AND COMPANY LIMITED, Are Hereby Called Upon to Submit Their Claims with Proof on Or Before 07.04.2022 To the Interim Resolution Professional at The Address Mentioned Against Entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class N.A. in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Navjit Singh
Interim Resolution Professional
Reg No: IBBI/IPA-001/IP-P00314/2017-18/10578
Date: 24.03.2022
Place: Delhi

unitech
UNITECH LIMITED

CIN: L74899DL1971PLC009720
Regd. Office: 6, Community Centre, Saket, New Delhi 110017
Tele/Fax: 011-26857338 | **E-mail:** share.dept@unitechgroup.com | **Web:** www.unitechgroup.com

Extract of Un-Audited Consolidated Financial Results for the Quarter Ended 30th June, 2020

(Rs. in Lakhs except EPS)

Sl No.	Particulars	Quarter Ended 30.06.2020 (Un-audited)	Quarter Ended 30.06.2019 (Un-audited)	Year Ended 31.03.2020 (Audited)
1	Total Income from Operations	**11,074.00**	31,717.41	**1,76,493.90**
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	**(23,106.46)**	(10,952.19)	**(1,18,878.31)**
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	**(54,185.93)**	(10,952.19)	**(1,53,138.40)**
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	**(79,129.05)**	(11,150.98)	**(1,58,186.37)**
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	**(78,771.66)**	(11,199.66)	**(1,56,045.93)**
6	Equity Share Capital	**52,326.02**	52,326.02	**52,326.02**
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	**4,08,880.13**
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) Basic and Diluted (Rs.) *(Not Annualized)	**(3.01)***	(0.44)*	**(5.97)**

 # Exceptional Items – Rs. 31,079.48 Lakhs

Notes:

1. The above Financial Results (prepared on consolidated basis) have been reviewed by the Audit Committee and approved by the Board of Directors of Unitech Limited at their respective meetings held on 23rd March 2022.
2. The report of statutory auditors on the consolidated financial statements of Unitech Limited for the financial period ended June 30, 2020, contains disclaimer of conclusions on certain matters which is being summarized below:-
The unaudited consolidated financial results include the financial results of 218 subsidiaries (including foreign subsidiaries) included in the Unaudited Consolidated Financial Results, whose unaudited financial results reflects total revenue of Rs. 86,17.74 Lakhs, net loss after tax of Rs. 8,53.28 lakhs and total comprehensive loss of Rs. 8,53.28 lakh for the quarter ended 30th June, 2020.
Also included in details of subsidiaries companies above are 32 foreign subsidiaries for which Holding Company is not having updated books of accounts available for these foreign subsidiaries and for the purpose of preparation of these Unaudited Consolidated Financial Results, last audited balance sheets, as available with the Holding Company, were used for these foreign subsidiaries. These last available audited balance sheets pertain to the financial year ending 31st March, 2017 (for 26 companies), 31st March, 2016 (for 1 company) and 31st March, 2010 (for 1 company). In case of 4 companies, last available unaudited details are used for preparation of these Unaudited Consolidated Financial Results.
Further, no details are available with the Holding Company for 4 associates and 17 joint ventures for quarter ending 30th June, 2020.
The management of Holding Company is in process of appointing auditors for these subsidiaries. As on the date of the report, for 50 Indian subsidiaries companies, auditors have been appointed and the appointed auditors are yet to start their audit/review exercise. For remaining subsidiaries, management is in the process of appointing auditors. Also to mention here that 8 subsidiaries have less than the minimum number of directors as required under the provisions of the Companies Act, 2013.
Further, at the MCA21 portal of Ministry of Corporate Affairs "MCA", the status of 8 subsidiaries as reflected as struck off. Based on the explanation provided by management, they are in the process of initiating action to activate these companies.
3. Unitech Limited ("the Holding Company") failed to hold its Annual General Meeting (AGM) due on or before 30th September 2021 (extended till 30th November, 2021 vide notification number ROC-CHN/96-AGM/2021 dated 23rd September, 2021), as required under section 96 of the Companies Act, 2013, to transact the agenda including the approval of Accounts for the year ended 31st March 2021. The Holding Company has not applied for any extension for the same to the Registrar of Companies, NCT of Delhi & Haryana. The Holding Company is in process of estimation of penalty and other implications due to non-holding of AGM.
The Holding Company has not made any request letter to Security and Exchange Board of India "SEBI" for extension of time for submission of quarterly results for quarter ended 30th June, 2020. The Holding Company is getting emails from National Stock Exchange "NSE" and Bombay Stock Exchange "BSE" for imposing penalties due to non-filling of the results to the tune of Rs. 5,000 per day during the period of default. The Holding Company has not taken any provision of such penalty in the books of accounts and the Holding Company is planning to seek relief against such penalty from SEBI.
4. The Hon'ble Supreme Court vide its order dated 20th January 2020 has, inter alia, given directions that the Board of Directors of Unitech Limited, as existing on that date, be superseded with immediate effect in order to facilitate the taking over of management by the new Board of Directors constituted in terms of the proposal submitted by the Central Government of India. In these unaudited results, references have been made hereunder to the Resolution Framework (RF) for Unitech group which has been prepared under the directions of the Board of Directors of Unitech Limited appointed by the Central Government pursuant to the afore-said order of the Hon'ble Supreme Court and approved by the Board of Directors in their Meeting held on June 17, 2020.
5. The Group has incurred losses in the current and previous years and has positive net worth. The Group has challenges in meeting its operational obligations, current liabilities including bank loans and public deposits. The Management of the Group, as appointed by Hon'ble Supreme Court of India, is in the process of estimating the contractual liabilities and the final outcome of contingent liabilities from the realizable value of the available assets at the contracted value in the current form. The Group, in compliance to the Hon'ble Supreme Court order dated 19th January 2020 has submitted the resolution framework and has requested the Hon'ble Supreme Court to grant many concessions and reliefs so that the Group is able to meet out its obligation towards the construction of the projects and meet other liabilities. The decision of the Hon'ble Supreme Court will affect the financial position of the Group and pending the final decision of the Hon'ble Supreme Court, the financial statements have been drawn on Going Concern basis.
6. The Holding Company had received a 'cancellation of lease deed' notice from Greater Noida Industrial Development Authority ("GNIDA") dated 18 November 2015. As per the Notice, GNIDA cancelled the lease deed in respect of Residential/ Group Housing plots on account of non-implementation of the project and non-payment of various dues amounting to Rs. 105,483.26 lakhs. As per the notice, and as per the relevant clause of the bye-laws/ contractual arrangement with the Holding Company, 25% of the total dues amounting to Rs. 13,893.42 lakhs were to be forfeited out of the total amount paid till date. The Holding Company has incurred (a) the amounts paid for land dues and stamp duty Rs. 34,221.90 lakhs, (b) the balance portions of the total amounts payable, including contractual interest accrued till 31st March 2016, of Rs. 99,091.90 lakhs; and (c) other construction costs amounting to Rs. 80,575.05 lakhs. The said land is also mortgaged and the Holding Company has registered such mortgage to a third party on behalf of lender for the Non-Convertible Debenture (NCD) facility extended to the Holding Company and, due to default in repayment of these NCDs, the debenture holders have served a notice to the Holding Company under section 13(4) of the SARFAESI Act and have also taken notional possession of this land. The Holding Company had contractually entered into agreements to sell with 352 buyers and has also received advances from such buyers amounting to Rs. 6,682.10 lakhs (net of repayment). No contract revenue has been recognized on this project. The erstwhile management had written a letter to GNIDA dated 1st December, 2015, wherein it had stated that the cancellation of the lease deed was wrong, unjust and arbitrary. Further, the said erstwhile management had also described steps taken for implementation of the project and valid business reasons due to delays till date. Further, the said erstwhile management had also proposed that in view of the fact that third party interests have been created by the Holding Company in the allotted land, by allotting plots to different allottees, in the interest of such allottees, GNIDA should allow the Holding Company to retain an area of approximately 25 acres out of the total allotted land of approximately 100 acres and that the amount paid by the Holding Company till date be adjusted against the price of the land of 25 acres and remaining surplus amount may be adjusted towards dues of other projects of the Holding Company under GNIDA.
GNIDA has, in the meanwhile, in terms of the Order of the Hon'ble Supreme Court dated 18.09.2018, deposited on behalf of the Holding Company, an amount of Rs. 7,436.35 lakhs (Rs. 6,682.10 lakhs and interest @ 6% on the principal amount of Rs. 6,682.10 lakhs), out of the monies paid by the Holding Company, with the registry of the Hon'ble Supreme Court.
During the year, GNIDA has adjusted Rs. 9,200.00 lakhs of Unitech group's liabilities towards the Holding Company's other projects with GNIDA and forfeited Rs. 13,893.42 lakhs.
The Holding Company had paid a sum of Rs. 34,221.90 lakhs, including Rs. 4,934.95 lakhs of stamp duty on the land for the said land.
The matter in respect of the land is still pending before the Hon'ble High Court of Allahabad, and pending the final disposal, the Holding Company has, subsequently, shown the amount of Rs. 18,339.80 lakhs as recoverable from GNIDA in its books of accounts including stamp duty of Rs. 4,934.95 lakhs and lease rent paid of Rs. 61,13.11 lakhs. Further, the Holding Company is also carrying other construction costs amounting to Rs. 80,575.05 lakhs in respect of its projects to come upon the said land which also includes interest capitalized of Rs. 696,84.68 lakhs.
7. The Holding company is in the process of reconciling the balance appearing in its books of accounts with balance deposited with Registry of the Hon'ble Supreme Court.
8. The Group is in the process of conducting impairment assessment of its investment in equity instrument, debentures, bonds, various funds, loans given and advances given to associates and Joint Ventures.
9. The Group is in the process of preparation of expected credit loss policy in relation to trade receivable, securities deposits, loans and advances given to others.
10. The Group is in the process of conducting Net Realizable Value (NRV) assessment of its inventories and project in progress.
11. The Group has not floated confirmations related to trade receivables, trade payables, loans and advances, borrowings, securities deposit, etc. The Group is in the process of ascertaining the balances appearing in the books of accounts which are outstanding for significantly long period of time. Further, the Group is in process of compiling banks statement/bank balance confirmations from all the concerned banks of the company.
12. The Group has in process of estimating the impact of contingent liabilities in line with Resolution Framework submitted to the Hon'ble Supreme Court.
13. The Group is currently re-evaluating the impact of Ind AS 115 and to conclude, regarding effectiveness off existing accounting policy in line with Ind AS 115.
14. The Group has various statutory liabilities outstanding since long and same are unpaid due to matters being pending before various Adjudicating Authorities.
15. Pursuant to Section 74(2) of the Companies Act, 2013, the Holding Company had made an application to the Company Law Board (subsequently replaced by the National Company Law Tribunal, New Delhi) seeking extension of time for repayment of the outstanding public deposits (including interest thereon) as is considered reasonable. The Holding Company had identified and earmarked 6 (six) unencumbered land parcels for sale and utilization of the sale proceeds thereof for repayment of the aforesaid outstanding deposits. However, during the financial year 2016-17, the National Company Law Tribunal, New Delhi (NCLT) vide its order dated 04.07.2016 dismissed the said application. On appeal against the said order, the National Company Law Appellate Tribunal, New Delhi (NCLAT) vide its order dated 03.11.2016 extended the date of repayment of deposits up to 31.12.2016. Subsequently, the said appeal was also disposed off by the NCLAT vide its order dated 31.01.2017 without granting any further extension of time.
The Holding Company has made best possible efforts for sale of the land parcels earmarked for repayment of the deposits but such sale process has not yielded any results.
Considering that the erstwhile management has not been able to comply with the directions given by the CLB, NCLT and NCLAT to repay the deposits within prescribed time-period, the Registrar of Companies, New Delhi filed prosecution against the Holding Company and it's the then executive directors and key managerial personnel before the Ld. Special Court, Dwarka District Court, New Delhi. However, the Hon'ble High Court of Delhi stayed the said prosecution, and has subsequently vide its order dated 22.01.2019, allowed the petitions filed by the erstwhile management by setting aside & vacating the impugned Dwarka District court order dated 20.9.2016 with regard to summoning of the erstwhile management.
Few depositors filed an intervention application before the Hon'ble Supreme Court in the pending bail matter of the erstwhile Managing Directors of the Holding Company. Considering their application, the Hon'ble Supreme Court vide its order dated 30.10.2017 directed the amicus curiae to create a portal where the depositors can provide their requisite information and, accordingly, in compliance with this direction, a portal was created for the depositors of the Holding Company. Accordingly, the matter relating to delay in repayment to the depositors is presently pending before the Hon'ble Supreme Court. The Hon'ble Supreme Court, out of the proceeds collected into the designated account of its Registry out of sale of land and other properties of Unitech/it's group, has made allocations of amount to be refunded to the public-deposit holders.
Subsequent to the new Board of Directors taking over the management, a resolution framework has been submitted to the Hon'ble Supreme Court by the Group for addressing the matters of home buyers, fixed deposit holders and others. At present the resolution framework is under the consideration of the Hon'ble Supreme Court. The final quantum of liability of these cases can be ascertained only upon the final decision by the Hon'ble Supreme Court.
Further, the Holding Company has not provided for interest since April 1st, 2017 payable on public deposit which works out to Rs. 1,764.28 Lakhs for the current quarter ended 30th June, 2020 (Cumulative upto 30th June, 2020 – Rs. 23,073.51 Lakhs).
16. There have been delays in the payment of dues of non-convertible debentures, term loans & working capital loans (including principal, interest and/or other charges as the case may be) to the lenders of the holding company and the total of such outstanding amount to Rs. 4,87,550.54 Lakhs as on 30th June, 2020. The lenders have initiated the action against the holding company under various Acts. The holding Company has challenged the action of the lenders before the various forms of Debt Recovery Tribunals (DRT).
17. The Holding Company as on 30th June, 2020 contains the details of Intervention Application "IA" before Hon'ble Supreme Court of India wherein, the Holding Company has stated that erstwhile management has invested in the state of Hyderabad through a collaboration agreement with M/s Dandamundi Estate and Mr. D.A. Kumar and deposited an amount of Rs. 481,31.00 lakhs (out of which an amount of Rs. 6,00.00 lakhs got adjusted on account of some dues of M/s Dandamundi Estate). The Holding Company has also obtained bank loans to the tune of Rs. 335,00.00 lakhs against security of these lands, legal titles of which were never transferred in the name of the Holding Company. Now the new management, is trying to recover the amounts deposited with M/s Dandamundi Estate and Mr. D.A. Kumar along with interest @ 18% pa and has not created any provision against said deposit in the books of accounts on account of matter being subjudice.
18. The Holding Company is in the process of evaluating impairment assessment for Goodwill amounting to Rs. 402,59.54 Lakhs as on 30th June, 2020.
19. With respect to opening balances appearing in the books of accounts of the Holding Company as on 01st April, 2020, there is no information / supporting documents available with the Holding Company related to following accounts: -
   - Other comprehensive income / (loss) amounting Rs. (46,01.12) lakhs
   - Provision for bad and doubtful debts / trade receivables amounting Rs. 323,73.95 lakhs
   - Allowances for bad and doubtful loans and advances to others amounting Rs. 22,27.36 lakhs
   - Other loans and advance amounting Rs. 23,56.64 lakhs
   - Trade receivables and advance received from customers amounting Rs. 16460,94.64 Lakhs
   - Loans taken from joint ventures and associates amounting Rs. 154,55.39 Lakhs
   - Advance for purchase of shares amounting Rs. 310,79.48 Lakhs
   - Expenses payable amounting Rs. 52,466.22 Lakhs
   - Current Tax Assets amounting to Rs. 3004.64 Lakhs
   - Deferred Liability amounting Rs. 6466,69.53 Lakhs
   - Advance given for purchase of land amounting Rs. 1225,43.00 Lakhs
   - Provision for doubtful advance given for purchase of land amounting Rs. 30,000.00 Lakhs
20. The Holding Company received an arbitral award dated 6th July, 2012 passed by the London Court of International Arbitration (LCIA) wherein the arbitration tribunal has directed the Holding Company to purchase the investment of Cruz City 1 (a company owned by Lehman Bros.) in Kerrush Investment Ltd. (Mauritius) at the overall value of USD 298,382,949.34 (Previous year ended 31st March, 2019 – USD 298,382,949.34) equivalent to Rs. 224,085.59 lakhs (Previous year ended 31st March, 2019 – Rs. 206,839.06 lakhs). The High Court of Justice, Queen's Bench Division, Commercial Court London had confirmed the said award.
Further, consequent to the order passed by the Hon'ble High Court of Delhi in the case instant, the Holding Company is required to make the aforesaid investment into Kerrush Investments Ltd. (Mauritius). The decree of the aforesaid amount against the Holding Company is pending for execution.
21. A forensic audit of the Group was conducted as per directions of the Hon'ble Supreme Court, and the report on the forensic audit was submitted in a sealed envelope to the Hon'ble Supreme Court. The report on the forensic audit is not available with the Group or its Board of Directors, hence impact of observations of the forensic audit report can only be ascertained after the same is available.
22. The Holding Company has Libya branch office, whose financial statements/information reflect total assets of Rs. 44,17.44 (Previous year 2019-20 - Rs. 42,74.55 lakhs) as at 30th June, 2020 and total revenues of Rs. NIL (Previous year 2019-20 - Rs. NIL) for the year ended on that date, as considered in the standalone financial statements and described above. The Holding Company has also made provision against all assets of Rs. 44,17.44 Lakhs (Previous year 2019-20 Rs. 42,74.55 Lakhs). The financial statements/information of this branch have not yet been audited by the branch auditor due to the adverse political situation prevailing in Libya.
23. The Holding Company has accounted for following provisions / impairment in the Unaudited Standalone Financial Results for the quarter ended 30th June, 2020:-
   - Provision created against advance given for purchase of shares of Rs. 31,079.48 lakhs. These advances were given in the years 2007 to 2013 and the Holding Company has no evidence regarding recoverability of these advances;
   - Reversal of deferred tax assets of Rs. 24,672.66 Lakhs created earlier on account of carry forward business losses. Same was reversed as there was no reasonable certainty of having taxable profits in foreseeable future against which this tax asset can be adjusted as required under provisions of Indian Accounting Standard 12 "income taxes";
   - Writing off of prepaid expenses of Rs. 3,736.26 lakhs pertaining to brokerage paid in earlier years and interest receivable of Rs. 475.21 lakhs. The Company has no evidence regarding recoverability of these advances.

   All of the above-mentioned adjustments carried in quarter ending 30th June, 2020 pertains to the earlier period presented by the Management for which AGM was already held and the accounts were already adopted therein. The Group is in the process of evaluating the possibility of applicability of section 131 of the Companies Act, 2013 with respect to voluntary revision of Financial Statements or Board's Report.
24. The above is an extract of the detailed format of Consolidated Financial Results for quarter ended June 30, 2020 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated Financial Results are available on the Stock Exchange websites (www.bseindia.com/www.nseindia.com) and Company's website www.unitechgroup.com.
25. **Key Standalone Financials are as follows:**

(Rs. in Lakhs)

Sl No.	Particulars	Quarter Ended 30.06.2020 (Un-audited)	Quarter Ended 30.06.2019 (Un-audited)	Year Ended 31.03.2020 (Audited)
1	Income from Operations (Turnover)	**2,456.26**	11,776.29	**1,18,264.34**
2	Profit/(Loss) Before Tax	**(1,13,854.96)**	(7,907.76)	**(1,15,372.85)**
3	Profit/(Loss) After Tax	**(1,38,566.44)**	(7,892.64)	**(1,19,064.78)**
4	Total Comprehensive Income for the period Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)	**(1,38,563.47)**	(7,939.60)	**(1,18,934.22)**

For **Unitech Limited**
Yudhvir Singh Malik
Chairman & Managing Director

Place: Gurugram
Dated: 23rd March, 2022

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanaka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 995536027; Email:aarvinfratellimited@gmail.com; Website: www.aarvinfratel.com

Recommendations of the Committee of Independent Directors ("IDC") of AARV Infratel Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Mr. Bhasker K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt, Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	24th March, 2022
Name of the Target Company	AARV Infratel Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 11,93,202 Equity Shares of ₹ 10/- each at an Offer Price of ₹ 3.60/- per equity share, payable in cash, aggregating to ₹ 42,95,527.20 P (Rupees Forty Two Lakhs Ninety Five Thousand Five Hundred Twenty Seven and Paise Twenty Only) representing 26% of the issued, subscribed, paid up and voting capital
Name of the Acquirers	Mr. Bhasker K Bhatt Mrs. Pathika B Bhatt Mr. Madhav B Bhatt Mr. Rohan Rajendra Bhatt
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Praveen Reddy Cheruku - Chairman Mr. Yerrapragada Mallikarjuna Rao - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company and have no other relationship with the Target Company, except that Mr. Yerrapragada Mallikarjuna Rao holds 0.43% of the Total Share Capital of the Target Company.
Trading in the Equity Shares/ other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 4th February, 2022
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers
Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not applicable as all the Acquirers are Individuals.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations.
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favour of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 4th February, 2022 b. Detailed Public Statement (DPS) published on 11th February, 2022 c. Draft Letter of Offer dated 18th February, 2022 d. SEBI observation letter dated 16th March, 2022 e. Letter of Offer (LOF) dated 17th March, 2022 Based on review of the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to the highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the Committee of Independent Directors of
AARV Infratel Limited
Sd/-
Praveen Reddy Cheruku
Chairman of IDC

Place : Bengaluru, Karnataka
Date : 24th March, 2022

विधानसभा अध्यक्ष ने बीरभूम हिंसा मुद्दे पर नहीं दी चर्चा की इजाजत

कोलकाता, 24 मार्च (भाषा)।

पश्चिम बंगाल के बीरभूम जिले में हाल में हुई हत्याओं पर विधानसभा में चर्चा की मांग को विधानसभाध्यक्ष द्वारा अस्वीकार किए जाने के बाद गुरुवार को विपक्षी भाजपा के सदस्यों ने सदन से बहिर्गमन किया।

विधानसभा की कार्यवाही जैसे ही शुरू हुई, नेता प्रतिपक्ष शुभेंदु अधिकारी भाजपा के अन्य सदस्यों के साथ विधानसभाध्यक्ष के आसन के सामने आ गए और बीरभूम जिले में हुई हिंसा के मुद्दे पर चर्चा कराने की मांग की। इस हिंसा में दो बच्चों सहित आठ लोगों की मौत हो गई है।

सदन में भाजपा के विधायकों ने तख्तियां भी ली हुई थी जिसपर बंगाली में लिखा था, 'मानुष मारा सरकार, आर नेई दोरकार' (हमें ऐसी सरकार नहीं चाहिए जो लोगों की हत्या करती है)। चर्चा की मांग को विधानसभा अध्यक्ष बिमान बनर्जी ने अस्वीकार कर दिया जिसके बाद भाजपा विधायकों ने बहिर्गमन किया।

विधानसभा अध्यक्ष द्वारा मामले पर चर्चा की मांग अस्वीकार किए जाने के बाद विपक्षी दल भाजपा के सदस्यों ने सदन से बहिर्गमन कर दिया।

स्वास्थ्य एवं परिवार कल्याण विभाग के 17,602 करोड़ रुपए के बजटीय अनुदान पर हुई चर्चा का जवाब देते हुए स्वास्थ्य एवं परिवार कल्याण मंत्री चंद्रिमा भट्टाचार्य ने कहा कि विपक्षी सदस्य शासन संबंधी कार्यों पर चर्चा के बजाय हंगामा करना चाहते हैं।

उन्होंने रेखांकित किया कि वर्ष 2010-2011 में वाम मोर्चे की सरकार के दौरान स्वास्थ्य विभाग को केवल 3,584 करोड़ रुपए का बजट दिया गया था जबकि तृणमूल कांग्रेस के शासन में इसे बढ़ाकर 17,602 करोड़ रुपए किया गया है।

कलकत्ता हाई कोर्ट ने बीरभूम में हुई हत्याओं पर आदेश रखा सुरक्षित

कोलकाता, 24 मार्च (भाषा)।

मुख्य न्यायाधीश प्रकाश श्रीवास्तव व न्यायमूर्ति आर भारद्वाज की खंडपीठ ने कहा कि वह दलीलों पर विचार के बाद आदेश पारित करेगी।

कलकत्ता हाई कोर्ट ने गुरुवार को पश्चिम बंगाल के बीरभूम जिले में आठ लोगों की मौत के मामले में केंद्रीय अन्वेषण ब्यूरो (सीबीआइ) या राष्ट्रीय अन्वेषण अभिकरण (एनआइए) से जांच की मांग करने वाली जनहित याचिकाओं के साथ एक स्वतः संज्ञान याचिका पर आदेश सुरक्षित रख लिया। राज्य ने सीबीआइ या एनआइए जांच के अनुरोध का विरोध करते हुए कहा कि राज्य सरकार द्वारा गठित एसआइटी जांच कर रही है और उसे समय दिया जाना चाहिए।

दो दिन तक सभी पक्षों को सुनने के बाद मुख्य न्यायाधीश प्रकाश श्रीवास्तव और न्यायमूर्ति आर भारद्वाज की खंडपीठ ने कहा कि वह दलीलों पर विचार के बाद आदेश पारित करेगी। अतिरिक्त सालिसिटर जनरल वाईजे दस्तूर ने कहा कि सीबीआइ या एनआइए जांच शुरू करने के लिए तैयार हैं अगर हाई कोर्ट इस आशय का आदेश पारित करता है।

उन्होंने अदालत को सूचित किया कि केंद्रीय फोरेंसिक विज्ञान प्रयोगशाला (सीएफएसएल), दिल्ली से सात सदस्यीय टीम गुरुवार की शाम को कोलकाता पहुंचेगी और बीरभूम जिले के बोगतुई गांव में अपराध स्थल से नमूने एकत्र करने के लिए आगे बढ़ेगी, जैसा कि पीठ ने पूर्व में आदेश दिया था। दस्तूर ने कहा कि उन्हें सीआरपीएफ कर्मी सुरक्षा प्रदान करेंगे।

महाधिवक्ता एसएन मुखर्जी ने अदालत के निर्देश के मुताबिक इस मामले के सिलसिले में दर्ज आपराधिक मामले की केस डायरी और की जा रही जांच की रिपोर्ट पेश की। महाधिवक्ता ने याचिकाकर्ताओं द्वारा मामले को सीबीआइ या एनआइए को स्थानांतरित करने की प्रार्थना का विरोध किया और अपने तर्क के समर्थन में विभिन्न अदालतों के कई पुराने फैसलों का हवाला दिया। मुखर्जी ने बताया कि बुधवार को पीठ के आदेश के अनुसार अपराध स्थल पर 31 सीसीटीवी कैमरे लगाए गए हैं।

याचिकाकर्ताओं ने राज्य सरकार के नियंत्रण वाली एजंसी के अलावा किसी अन्य एजंसी से जांच की मांग करते हुए आरोप लगाया कि अगर सीबीआइ या एनआइए को तुरंत जांच का आदेश नहीं दिया गया तो सबूतों से छेड़छाड़ की संभावना है।

मुख्यमंत्री की फटकार के बाद एसडीपीओ निलंबित

रामपुरहाट, 24 मार्च (भाषा/जनसत्ता)। बीरभूम पुलिस ने रामपुरहाट के अनुमंडल पुलिस पदाधिकारी (एसडीपीओ) शायान अहमद को बोगतुई गांव में हुई आगजनी की घटना के सिलसिले में गुरुवार को निलंबित कर दिया और उन्हें 'अनिवार्य प्रतीक्षा' सूची में रख दिया। एक वरिष्ठ अधिकारी ने यह जानकारी दी। इससे पहले रामपुरहाट थाने के निरीक्षक एवं प्रभारी त्रिदीप प्रमाणिक को भी निलंबित कर दिया गया था।

भाजपा केंद्रीय दल ने बीरभूम का दौरा कर पीड़ित परिजनों को दिया मदद का भरोसा

बोगतुई, 24 मार्च (भाषा)।

भारतीय जनता पार्टी (भाजपा) की एक तथ्यान्वेषी समिति ने गुरुवार को बंगाल के बीरभूम जिले के बोगतुई गांव का दौरा किया। गांव में इस सप्ताह की शुरुआत में आठ लोगों को जिंदा जला दिया गया था। केंद्रीय दल ने गांव के पीड़ितों के रिश्तेदारों और स्थानीय लोगों से बात की।

भाजपा की समिति में उत्तर प्रदेश के पूर्व डीजीपी बृज लाल, मुंबई के पूर्व पुलिस आयुक्त सत्य पाल सिंह और बंगाल भाजपा प्रमुख सुकांत मजूमदार शामिल हैं। उन्होंने तृणमूल कांग्रेस पंचायत अधिकारी की हत्या के बाद हुई हिंसा में मारे गए लोगों के परिवारों को हर संभव मदद का आश्वासन दिया।

प्रधानमंत्री की टिप्पणी से राष्ट्रपति शासन की मांग बेअसर : तृणमूल

कोलकाता, 24 मार्च (भाषा)।

तृणमूल कांग्रेस ने बीरभूम हिंसा पर प्रधानमंत्री नरेंद्र मोदी की टिप्पणी का गुरुवार को स्वागत किया। उसने कहा कि प्रधानमंत्री की टिप्पणी ने राज्य में राष्ट्रपति शासन लगाने की भाजपा की मांग को बेअसर कर दिया।

नियुक्तियां

भारत सरकार
लोक उद्यम चयन बोर्ड
बामर लॉरी एंड कं. लि.
में
निदेशक (वित्त)
पद के लिए आवेदन आमंत्रित करता है।
लोक उद्यम चयन बोर्ड में आवेदन प्राप्त करने की अंतिम तिथि **01 जून, 2022 (15.00 बजे तक)** है।
जानकारी के लिए वेबसाइट
http://www.pesb.gov.in
में लॉगइन करें।

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 995536027; Email:aarvinfratellimited@gmail.com; Website: www.aarvinfratel.com

Recommendations of the Committee of Independent Directors ("IDC") of AARV Infratel Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Mr. Bhasker K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt, Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	24th March, 2022
Name of the Target Company	AARV Infratel Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 11,93,202 Equity Shares of ₹ 10/- each at an Offer Price of ₹ 3.60/- per equity share, payable in cash, aggregating to ₹ 42,95,527.20 P (Rupees Forty Two Lakhs Ninety Five Thousand Five Hundred Twenty Seven and Paise Twenty Only) representing 26% of the issued, subscribed, paid up and voting capital
Name of the Acquirers	Mr. Bhasker K Bhatt Mrs. Pathika B Bhatt Mr. Madhav B Bhatt Mr. Rohan Rajendra Bhatt
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Praveen Reddy Cheruku - Chairman Mr. Yerrapragada Mallikarjuna Rao - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company and have no other relationship with the Target Company, except that Mr. Yerrapragada Mallikarjuna Rao holds 0.43% of the Total Share Capital of the Target Company.
Trading in the Equity Shares/ other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 4th February, 2022
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers
Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not applicable as all the Acquirers are Individuals.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations.
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favour of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 4th February, 2022 b. Detailed Public Statement (DPS) published on 11th February, 2022 c. Draft Letter of Offer dated 18th February, 2022 d. SEBI observation letter dated 16th March, 2022 e. Letter of Offer (LOF) dated 17th March, 2022 Based on the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to the highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the Committee of Independent Directors of AARV Infratel Limited
Sd/-
Praveen Reddy Cheruku
Chairman of IDC

Place : Bengaluru, Karnataka
Date : 24th March, 2022

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

PUBLIC ANNOUNCEMENT

vikramsolar
CREATING CLIMATE FOR CHANGE

VIKRAM SOLAR LIMITED

Our Company was originally incorporated as "International Leather Clothiers Private Limited" at Kolkata, West Bengal as a private limited company under the Companies Act, 1956, pursuant to a certificate of incorporation dated December 2, 2005, issued by the Registrar of Companies ("**RoC**"). Further, the name of our Company was changed from 'International Leather Clothiers Private Limited' to 'International Clothiers India Private Limited' pursuant to which a fresh certificate of incorporation was issued by the RoC dated May 10, 2006. The name of our Company was further changed from 'International Clothiers India Private Limited' to 'Vikram Solar Private Limited' pursuant to which a fresh certificate of incorporation was issued by the RoC dated September 3, 2008. Subsequently, our Company was converted from private limited company to public limited company and consequently the name of our Company was changed to its present name i.e. 'Vikram Solar Limited' and a fresh certificate of incorporation dated August 22, 2017 pursuant to the conversion was issued by the RoC. For details in relation to the changes in the name and registered office of our Company, please see the section entitled *"History and Certain Corporate Matters"* on page 206 of the draft red herring prospectus dated March 23, 2022 filed with the Securities and Exchange Board of India on March 23, 2022 (**"DRHP"**).

Registered & Corporate Office: The Chambers, 8th Floor, 1865, Rajdanga Main Road, Kolkata, West Bengal - 700 107; **Tel:** +91 33 2442 7299 / 7399, +91 33 4003 0408 / 0409;
Website: www.vikramsolar.com; **Contact Person:** Sudip Chatterjee, Company Secretary and Compliance Officer; **Tel:** +91 33 2442 7399/ +91 33 2442 7299, **E-mail:** secretarial@vikramsolar.com;
Corporate Identity Number: U18100WB2005PLC106448

OUR PROMOTERS: HARI KRISHNA CHAUDHARY, GYANESH CHAUDHARY, HARI KRISHNA CHAUDHARY FAMILY TRUST, GYANESH CHAUDHARY FAMILY TRUST, VIKRAM FINANCIAL SERVICES LIMITED AND VIKRAM CAPITAL MANAGEMENT PRIVATE LIMITED (FORMERLY, MONOLINK TREXIM PRIVATE LIMITED)

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF VIKRAM SOLAR LIMITED ("OUR COMPANY" OR "COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹ 15,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 5,000,000 EQUITY SHARES ("OFFER FOR SALE") COMPRISING UP TO 3,615,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY ANIL CHAUDHARY (PROMOTER GROUP SELLING SHAREHOLDER), UP TO 258,500 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY GIRISH KUMAR MADHOGARIA (INDIVIDUAL SELLING SHAREHOLDER), UP TO 126,500 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY PUSHPA MADHOGARIA (INDIVIDUAL SELLING SHAREHOLDER) AND UP TO 1,000,000 EQUITY SHARES AGGREGATING UP TO ₹ [●] MILLION BY VIKRAM INDIA LIMITED (CORPORATE SELLING SHAREHOLDER) (ANIL CHAUDHARY, GIRISH KUMAR MADHOGARIA, PUSHPA MADHOGARIA AND VIKRAM INDIA LIMITED COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES, THE "OFFERED SHARES"). THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹ [●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS "NET OFFER". THE OFFER AND NET OFFER SHALL CONSTITU TE [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY. OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY OFFER A DISCOUNT OF UP TO ₹ [●] OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOY EE DISCOUNT").

OUR COMPANY MAY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, CONSIDER A PRE-IPO PLACEMENT OF UP TO [●] EQUITY SHARES FOR CASH CONSIDERATION AGGREGATING UP TO ₹ 3,000.00 MILLION. THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE SIZE OF THE FRESH ISSUE WILL BE REDUCED BY THE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT AND THE MINIMUM OFFER SIZE SHALL CONSTITUTE AT LEAST 10% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, IN COMPLIANCE WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR").

THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE PRICE BAND, THE MINIMUM BID LOT AND EMPLOYEE DISCOUNT, IF ANY, SHALL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMs") AND WILL BE ADVERTISED IN [●] EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, [●] EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER AND [●] EDITIONS OF [●], A BENGALI DAILY NEWSPAPER, BENGALI BEING THE REGIONAL LANGUAGE OF WEST BENGAL, WHERE THE REGISTERED AND CORPORATE OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the Book Running Lead Managers, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of three Working Days, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the Book Running Lead Managers and at the terminals of the Syndicate Members and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the **"SCRR"**) read with Regulation 31 of the SEBI ICDR Regulations, and in compliance with Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers (**"QIBs"**) (the **"QIB Portion"**), provided that our Company may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (the **"Anchor Investor Portion"**), of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. Further, 5% of the QIB Portion (excluding the Anchor Investor Portion) shall be available for allocation on a proportionate basis only to Mutual Funds, and the remainder of the QIB Portion shall be available for allocation on a proportionate basis to all QIBs (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from the Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation will be added to the remaining QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders, subject to valid Bids being received at or above the Offer Price. All potential Bidders, other than Anchor Investors, are required to mandatorily utilize the Application Supported by Blocked Amount (**"ASBA"**) process by providing details of their respective ASBA accounts and UPI ID (in case of Retail Individual Bidders) if applicable, in which the corresponding Bid Amounts will be blocked by the self-certified syndicate banks (**"SCSBs"**) or under the UPI Mechanism, as applicable, to participate in the Offer. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For details, please see the section entitled *"Offer Procedure"* on page 363 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares pursuant to the Offer and has filed the DRHP with the Securities and Exchange Board of India (**"SEBI"**) on March 23, 2022.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and the websites of the Book Running Lead Managers (**"BRLMs"**), i.e., JM Financial Limited and Kotak Mahindra Capital Company Limited at www.jmfl.com and https://investmentbank.kotak.com, respectively. Our Company hereby invites the public to provide comments on the DRHP filed with SEBI, with respect to disclosures made therein. The public is requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Company and/or the BRLMs at their respective addresses mentioned herein below. All comments must be received by SEBI and/or our Company and/or the Company Secretary and Compliance Officer of our Company and/or the BRLMs in relation to the Offer on or before 5.00 p.m. on the 21st day from the aforesaid date of filing the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to the section entitled *"Risk Factors"* on page 24 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after a red herring prospectus (**"RHP"**) has been filed with the RoC and must be made solely on the basis of such RHP. The Equity Shares, when offered through the DRHP, are proposed to be listed on the Stock Exchanges.

For details of the share capital and capital structure of our Company and the name of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, please see *"Capital Structure"* on page 79 of the DRHP. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in the Memorandum of Association, please see *"History and Certain Corporate Matters"* on page 206 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
JM FINANCIAL	kotak Investment Banking	LINK Intime
JM Financial Limited 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400 025, Maharashtra, India **Tel:** +91 22 6630 3030 **E-mail:** vsl.ipo@jmfl.com **Investor Grievance E-mail:** grievance.ibd@jmfl.com **Website:** www.jmfl.com **Contact Person:** Prachee Dhuri **SEBI Registration No.:** INM000010361	**Kotak Mahindra Capital Company Limited** 1st Floor, 27 BKC, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051, Maharashtra, India **Tel:** +91 22 4336 0000 **E-mail:** vikramsolar.ipo@kotak.com **Website:** https://investmentbank.kotak.com **Investor Grievance ID:** kmccredressal@kotak.com **Contact Person:** Ganesh Rane **SEBI Registration No.:** INM000008704	**Link Intime India Private Limited** C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai - 400 083, Maharashtra, India **Tel:** +91 22 4918 6200 **Email:** vikramsolar.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Investor grievance e-mail:** vikramsolar.ipo@linkintime.co.in **Contact person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **VIKRAM SOLAR LIMITED**
On behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

Place: Kolkata
Date: March 24, 2022

VIKRAM SOLAR LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the DRHP with SEBI on March 23, 2022. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, the websites of the Stock Exchanges i.e., BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, and the websites of the BRLMs, i.e., JM Financial Limited and Kotak Mahindra Capital Company Limited at www.jmfl.com and https://investmentbank.kotak.com, respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled *"Risk Factors"* on page 24 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares have not been and will not be registered under the United States Securities Act of 1933, as amended (the **"U.S. Securities Act"**) or any other applicable law of the United States and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (a) in the United States only to "qualified institutional buyers" (as defined in Rule 144A under the U.S. Securities Act and referred to in this Draft Red Herring Prospectus as **"U.S. QIBs"**) and, for the avoidance of doubt, the term U.S. QIBs does not refer to a category of institutional investor defined under applicable Indian regulations and referred to in this Draft Red Herring Prospectus as **"QIBs"**) in transactions exempt from, or not subject to the registration requirements of the U.S. Securities Act and (b) outside the United States in an "offshore transactions" in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur.

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मुथुट हाऊसिंग फायनान्स कंपनी लिमिटेड

muthoot HOUSING FINANCE

नोंदणीकृत कार्यालय: टीसी क्र. १४/२०७४-३, मुथुट सेंटर, पुन्नेन रोड, त्रिवेंद्रमपुरम-६९५ ०३४, सीआयएन क्र.-यु६५९२२केएल२०१०पीएलसी०२५६२४. **कॉर्पोरेट कार्यालय:** १२/ए ०१, १३ वा मजला, पारिनी क्रेसेंझो, प्लॉट क्र. सी३८ व सी३९, वांद्रे कुर्ला संकुल-जी ब्लॉक (पूर्व), मुंबई-४०००५१. दूर क्र.: ०२२-६२७२८५१७

जोडपत्र- IV (नियम ८(१) कब्जा सूचना (स्थावर मिळकतीकरिता)

ज्याअर्थी निम्नस्वाक्षरीकारांनी मे. मुथुट हाऊसिंग फायनान्स कंपनी लि. चे प्राधिकृत अधिकारी म्हणून सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ (ॲक्ट क्र. ५४ सन २००२) अन्वये आणि कलम १३(१२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ३ अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून सदरहू सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसात पूर्ण प्रदान करण्यासाठी येथील खालील नमूद कर्जदार/हमीदारांना बोलाविण्यासाठी मागणी सूचना जारी केली होती. कर्जदार/हमीदारांनी रक्कम चुकती करण्यास कसूर केलेली आहे, म्हणून कर्जदार/हमीदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी सदर ॲक्टच्या कलम १३(४) सहवाचता सदर नियमावलीच्या नियम ८ अंतर्गत प्रदान केलेल्या अधिकारांचा वापर करून येथील खालील वर्णिलेल्या मिळकतीचा सांकेतिक कब्जा घेतला आहे.

अनु. क्र.	कर्जदार/सह-कर्जदार/हमीदार यांचे नाव	मागणी सूचनेची दिनांक	एकूण थकबाकी रक्कम	तारण मत्ता/ स्थावर मिळकत (तीं) चे वर्णन	कब्जाची तारीख
१.	लॅन क्र. १०१०२०७३७०६ दिनेश बोरे गोवडा लोकेश बोरे गोवडा कविता दिनेश गोवडा मुरली हनुमान हेगडाली	१७-एप्रिल-२०१९	१६-एप्रिल-२०१९ रोजीस रु. २,७३१,३६६.९९/-	सर्व्हे क्र. ६३, हिस्सा क्र. ७अ, गाव नांदिवली, फ्लॅट क्र. ४०४, ४था मजला, नारायण स्मृती अपार्टमेंट, सागाव, मानपाडा रोड, जिल्हा परिषद शाळेसमोर आणि मारुती मंदिर जवळ, नांदिवलीपाडा, डोंबिवली (पूर्व), ठाणे-४२१२०१. पूर्व: अरविंदपार्क, पश्चिम: अंतर्गत रोड, उत्तर: रामकृष्ण अपार्टमेंट, दक्षिण: चाळ.	२२ मार्च, २०२२

विशेषत: कर्जदार/हमीदार आणि सर्वसामान्य जनतेला याद्वारे सावधान करण्यात येते की, सदर मिळकतीशी व्यवहार करु नये आणि मिळकतीशी केलेला कोणताही व्यवहार हा मे. मुथुट हाऊसिंग फायनान्स कंपनी लिमिटेडच्या वरील नमूद मागणी केलेल्या रक्कम आणि त्यावरील व्याजाच्या अधीन राहील.

ठिकाण : डोंबिवली (पू.), दिनांक : २५ मार्च, २०२२ — सही/–प्राधिकृत अधिकारी, मुथुट हाऊसिंग फायनान्स कंपनी लिमिटेड करिता

एनकेजीएसबी को- ऑप. बँक लि.

SINCE 1917

वसुली विभाग : तळमजला, विमल अपार्टमेंट, हिंदू फ्रेंड्स सोसायटी रोड, जोगेश्वरी (पू.), मुंबई -४०० ०६०.
दूर.: ०२२-२८३४९६१६/२८३७६८१६

क्लस्टर ४ : रौनक टॉवर्स, बाजी प्रभु देशपांडे मार्ग, नौपाडा, ठाणे (पश्चिम)-४०० ६०२.
दूर : ०२२-२५३९०९२३/२५३९०९२४

जोडपत्र IV
(नियम ८(१))
कब्जा सूचना
(स्थावर मिळकतीसाठी)

ज्याअर्थी,
निम्नस्वाक्षरीकर्ता यांनी एनकेजीएसबी को-ऑप. बँक लि. चे प्राधिकृत अधिकारी म्हणून दि सिक्युरिटायझेशन ॲंड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स ॲंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) ॲक्ट, २००२ (सरफेसी) अन्वये आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ चा नियम ३ सहवाचता कलम १३(१२) अन्वये प्रदान केलेल्या शक्तींचा वापर करून **१६.०२.२०१६** रोजी मागणी सूचना जारी करून खालील कर्ज घेणाऱ्यांना सूचनेमध्ये नमूद केलेली रक्कम सदरहू सूचना प्राप्त झाल्याच्या तारखेपासून ६० दिवसांच्या आत चुकती करण्यास सांगितले होते.
सदरहू कर्जदारांनी सदरहू रक्कम चुकती करण्यामध्ये कसूर केलेली आहे म्हणून कर्जदार आणि सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकर्त्यांनी याखाली वर्णन केलेल्या मिळकतीचा सिक्युरिटायझेशन अर्ज क्र. ३३६/२०१९ मधील सरफेसी ॲक्ट, २००२ च्या कलम १४ अंतर्गत सन्माननिय जिल्हा दंडाधिकारी, पुणे च्या दिनांक १३.०१.२०२० रोजीच्या आदेशाप्रमाणे **२२.०३.२०२२ रोजीस निवासी नायब तहसीलदार यांच्याद्वारे प्रत्यक्ष कब्जा** घेतलेला आहे.
विशेषत: कर्जदार, गहाणदार आणि हमीदार आणि सर्वसामान्य जनता यांना याद्वारे सावधान करण्यात येते की, त्यांनी खालील नमूद मिळकतीच्या देवघेवीचा व्यवहार करू नये आणि सदरहू मिळकतीवरील कोणताही देवघेवीचा व्यवहार हा एनकेजीएसबी को- ऑप. बँक लि. च्या खालील नमूद रक्कम आणि त्यावरील व्याज अधिक **१८.०२.२०२२ (कर्ज खाता क्र. ओडीएपी–१ आणि एलएएन–६९ आणि बीजी–१)** पासून अनुषंगिक प्रभारकरिता भाराच्या अधीन राहील.
तारण मत्ता विमोचनासाठी उपलब्ध वेळेच्या संदर्भात अधिनियमाच्या कलम १३ च्या पोटकलम (८) च्या तरतुदींकडे कर्जदारांचे लक्ष वेधण्यात येत आहे.

कर्जदार/गहाणदार/हमीदारांची नावे	गहाण मिळकतींचे वर्णन	१८.०२.२०२२ रोजीस थकबाकी रक्कम (लाखामध्ये रु.)
१. मे. ओम एंटरप्रायझेस (प्रोप्रा. विनायक रामदास वैद्य) **२. सौ. मनिषा वैद्य** **३. श्री. सुयश गोखले** **४. श्री. शारंग पांडे** **५. सौ. अनुजा पांडे**	फ्लॅट क्र. ५, ३रा मजला, रुद्र गौरी अपार्ट., ३री लेन, स्टेट बँक ऑफ इंडिया कर्वे रोड शाखा, प्लॉट क्र. ३/९, टीपी स्किम क्र. १, स. क्र. ८८, एरंडवणे, पुणे-४११००४, मोजमापित १०४ चौ.मीटर्स पार्किंग क्षेत्र, मोजमापित अंदाजे १४.१७ चौ.मीटर्स. **सौ. अनुजा शारंग पांडे द्वारे मालकीचे.**	२५३.७३

ठिकाण : पुणे
दिनांक : २५.०३.२०२२
सही/–
प्राधिकृत अधिकारी
एनकेजीएसबी को–ऑप. बँक लि.

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogillu, Yelahanka, Bengaluru, Karnataka, 560064, India
Corporate Identification Number (CIN): L93000KA1992PLC100274
Tel: 995536027; Email:aarvinfratellimited@gmail.com; Website: www.aarvinfratel.com

Recommendations of the Committee of Independent Directors ("IDC") of AARV Infratel Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Mr. Bhasker K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt, Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	24th March, 2022
Name of the Target Company	AARV Infratel Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 11,93,202 Equity Shares of ₹ 10/- each at an Offer Price of ₹ 3.60/- per equity share, payable in cash, aggregating to ₹ 42,95,527.20 P (Rupees Forty Two Lakhs Ninety Five Thousand Five Hundred Twenty Seven and Paise Twenty Only) representing 26% of the issued, subscribed, paid up and voting capital
Name of the Acquirers	Mr. Bhasker K Bhatt Mrs. Pathika B Bhatt Mr. Madhav B Bhatt Mr. Rohan Rajendra Bhatt
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Praveen Reddy Cheruku - Chairman Mr. Yerrapragada Mallikarjuna Rao - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company and have no other relationship with the Target Company, except that Mr. Yerrapragada Mallikarjuna Rao holds 0.43% of the Total Share Capital of the Target Company.
Trading in the Equity Shares/ other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 4th February, 2022
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers
Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not applicable as all the Acquirers are Individuals.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations.
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favour of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 4th February, 2022 b. Detailed Public Statement (DPS) published on 11th February, 2022 c. Draft Letter of Offer dated 18th February, 2022 d. SEBI observation letter dated 16th March, 2022 e. Letter of Offer (LOF) dated 17th March, 2022 Based on review of the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to the highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the Committee of Independent Directors of
AARV Infratel Limited
Sd/-
Place : Bengaluru, Karnataka — **Praveen Reddy Cheruku**
Date : 24th March, 2022 — **Chairman of IDC**

सांकेतिक कब्जा सूचना

ICICI Bank

शाखा कार्यालय: आयसीआयसीआय बँक लि., कार्यालय क्रमांक २०१-बी, २रा मजला, रोड क्र. १, प्लॉट क्र. बी-३, वायफाय आयटी पार्क, वागळे इंडस्ट्रियल इस्टेट, ठाणे, महाराष्ट्र - ४००६०४.

ज्याअर्थी,
निम्नस्वाक्षरीकार हे आयसीआयसीआय बँक लिमिटेडचे प्राधिकृत अधिकारी या नात्याने सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ आणि कलम १३ (१२) सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ सहवाचता नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना जारी करून खालील नमूद कर्जदारांस सूचनेतील नमूद रकमेची परतफेड सदर सूचना प्राप्तीच्या ६० दिवसांत करण्यात सांगितले होते.
रकमेची परतफेड करण्यास कर्जदार असमर्थ ठरल्याने, कर्जदार आणि सर्वसामान्य जनतेस याद्वारे सूचना देण्यात येते की, निम्नस्वाक्षरीकारांनी खाली वर्णन करण्यात आलेल्या मिळकतीचा सांकेतिक कब्जा त्याला/तिला प्रदान करण्यात आलेल्या अधिकारांचा वापर करून सदर ॲक्टच्या कलम १३(४) अंतर्गत सहवाचता सदर रुल्सच्या नियम ८ अन्वये खालील नमूद तारखेस घेतला आहे. विशेषत: कर्जदार आणि सर्वसामान्य जनतेस याद्वारे इशारा देण्यात येतो की, सदर मिळकतीशी कोणताही व्यवहार करू नये आणि सदर मिळकतीशी करण्यात आलेला कोणताही व्यवहार हा आयसीआयसीआय बँक लिमिटेडच्या भाराअधीन राहील.

अ. क्र.	कर्जदाराचे नाव/ कर्ज खाते क्रमांक	मिळकतीचे वर्णन/ सांकेतिक कब्जाची तारीख	मागणी सूचनेची तारीख/ मागणी सूचनेतील रक्कम (रु.)	शाखेचे नाव
१.	नितिन मधुकर जगताप, नितिन मधुकर जगताप, केतकी दादाराम गायकवाड आणि मधुकर गणपत जगताप- २०१००५००५१६८	मिळकत-१ मालमत्ता क्र. २१४०/२०२९, ग्राम पंचायत मिळकत क्र. १७२९, गट क्र. ९१४, जामखेड, अहमदनगर, महाराष्ट्र ४१३२०१. मिळकत-२ मालमत्ता क्र. २१९३/२०२८, ग्राम पंचायत मिळकत क्र. १७७१/१७२८, गट क्र. ९१४, जामखेड, अहमदनगर, महाराष्ट्र ४१३२०१/ मार्च २२, २०२२	डिसेंबर १५, २०२१/ रू. २०,४३,५००.८१/-	जामखेड

वरील नमूद कर्जदार/हमीदारांस याद्वारे ३० दिवसांत रकमेचा भरणा करण्यास सूचना देण्यात येत आहे, अन्यथा गहाण मिळकती सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८ आणि ९ च्या तरतुदीं अंतर्गत सदर सूचना प्रकाशनाच्या ३० दिवसांच्या समाप्तीनंतर विकण्यात येतील.
दिनांक : मार्च २५, २०२२ — **प्राधिकृत अधिकारी**
ठिकाण : जामखेड — **आयसीआयसीआय बँक लिमिटेड**

मुंबई कर्ज वसुली न्यायाधिकरण क्र. २

(भारत सरकार, वित्त मंत्रालय)
३रा मजला, एमटीएनएल भवन, कुलाबा मार्केट, कुलाबा, मुंबई-४०० ००५
ओ ए क्र. ९३ सन २०२१

परि. क्र. १२

सेन्ट्रल बँक ऑफ इंडिया ......अर्जदार
विरुद्ध
विनोद प्रेमचंद्र मिश्रा आणि अन्य ....प्रतिवादी

समन्स

१. ज्याअर्थी वरील नावाचे अर्जदारांनी त्यातील नमूद इतर अनुतोष आणि चालू आणि भविष्यातील व्याज, खर्चासह एकत्रित रकमेच्या वसुलीसाठी सदर न्यायाधिकरणात वरील उल्लेखित अर्ज दाखल केला आहे:
२. ज्याअर्थी साधारण स्वरुपात प्रतिवादी यांवर समन्सची बजावणी परिणामकारक झालेली नाही आणि ज्याअर्थी सन्माननिय न्यायाधिकरणाद्वारे पर्यायी बजावणीकरिता अर्ज संमत करण्यात आला आहे.
३. तुम्हाला सदर न्यायाधिकरणासमक्ष व्यक्तिश: वा वकिलाद्वारे लेखी विवरणपत्र/म्हणणे दाखल करण्यासाठी आणि विनंतीप्रमाणे अनुतोष का मंजूर करु नये याची कारणे दर्शविण्यासाठी **२५.०४.२०२२ रोजी स. ११.००** उपस्थित राहण्याचे निर्देश दिले आहेत.
४. सूचना घ्यावी की, कसूरवार ठरल्यास, तुमच्या अनुपस्थितीत अर्जाची सुनावणी होईल आणि निर्धारित असेल.

माझ्या हस्ते आणि सदर न्यायाधिकरणाच्या शिक्क्याने १० मार्च, २०२२ रोजी दिले/जारी.

सही/–
प्रबंधक, डीआरटी–II, मुंबई

प्रती,
प्रतिवादी क्र. १: श्री. विनोद प्रेमचंद्र मिश्रा
रहिवासीत येथे: ३०७, अमिरधाम मान्सरी सीएचएस, प्लॉट क्र. १०, सेक्टर १३, खांदा कॉलनी, जीबीपी पेट्रोल पंप जवळ, न्यु पनवेल ४१०२०६
तसेच पत्ता येथे: फ्लॅट क्र. ए/४०१, ४ था मजला, शांती नगर २, वीरा लिंक रोड, जैन मंदिर जवळ, नालासोपारा (प), पालघर ४०१२०३.
प्रतिवादी क्र. २: सौ. हेमा विनोद मिश्रा
रहिवासीत येथे: ३०७, अमिरधाम मान्सरी सीएचएस, प्लॉट क्र. १०, सेक्टर १३, खांदा कॉलनी, जीबीपी पेट्रोल पंप जवळ, न्यु पनवेल ४१०२०६
तसेच पत्ता येथे: फ्लॅट क्र. ए/४०१, ४ था मजला, शांती नगर २, वीरा लिंक रोड, जैन मंदिर जवळ, नालासोपारा (प), पालघर ४०१२०३.

जाहीर सूचना

आम्हाला आमच्या अशीलांद्वारे येथे खालील लिखित परिशिष्टात अधिक तपशीलवारपणे वर्णिलेल्या (अनुक्रमे) १ल्या, २ऱ्या आणि ३ऱ्या मिळकतीच्या संदर्भात (१) मे. कॅन्डस क्रिसेंट को-ऑप. हाऊ. सोसा. लि., (२) डॉ. फ्रान्सिस्को पेलाजिओ अँजेलेटो डी कोनिएकॅओ कॅन्डस आणि (३) मे. हर्षमान स्पेसेस एलएलपी यांच्या नामाधिकारांची तपासणी करण्याचे सूचित करण्यात आले आहे.
आमचे अशील मे. हर्षमान स्पेसेस एलएलपी हे सिंगल स्किम अंतर्गत खालील नमूद १ल्या, २ऱ्या आणि ३ऱ्या मिळकतीचे एकत्रितपणे पुनर्विकास करीत आहेत आणि म्हणून त्याकरिता संबंधित मालकांनी आम्हाला नामाधिकारांची तपासणी करण्याचे सूचित केले आहे.
कोणत्याही व्यक्ती/व्यक्तींना खालील नमूद मिळकत किंवा त्यावरील कोणत्याही भाग(किंवा खालील नमूद १ल्या मिळकतीवरील विद्यमान इमारतीमधील कोणताही फ्लॅट्स आणि/किंवा परिसर) मध्ये विक्री, अदलाबदल, गहाण, प्रभार, भेट, विश्वस्त, वारसा, कब्जा, सुविधाधिकार, कुळवहिवाट, भाडेपट्टा, धारणाधिकार किंवा वाशिवाय कसेहीच्या मार्गे कोणताही दावा, अधिकार, नामाधिकार किंवा हितसंबंध काही असल्यास लिखित स्वरुपात त्यापुष्ठ्यर्थ कागदपत्रांसह निम्नस्वाक्षरीकारांना त्यांचे कार्यालय येथे १०१, रोझ रेसिडन्सी, १ ला मजला, दिक्षीत रोड (एक्स्टे), श्रद्धानंद रोड लगत, विलेपार्ले (पूर्व), मुंबई ४०० ०५७ येथे किंवा ईमेल द्वारे adv.mark.dmello@gmail.com येथे सदर प्रकाशनाच्या तारखेपासून १४ दिवसांच्या आत कळविणे आवश्यक आहे. कसूर केल्यास खालील उल्लेखित मिळकतीमध्ये कोणत्याही व्यक्तीचा कोणताही दावा, अधिकार, नामाधिकार किंवा हितसंबंध नसल्याचे समजण्यात येईल आणि तसा दावा जर काही असल्यास तो त्यागित मानला जाईल आणि खालील नमूद मिळतीचा एकत्रित पुनर्विकास अशा कोणत्याही दाव्याच्या संदर्भाशिवाय सुरू केला जाईल आणि पूर्ण केला जाईल.

येथे वरील उल्लेखित परिशिष्ट:
जमिन, मैदान आणि पिढीजात मिळकतीचे ते सर्व भाग आणि विभाग धारक:-
१ली मिळकत :- शहर सर्व्हे क्र. १०६९-ई (भाग) आणि १०६९-ई/१ एकूण मोज. १२३७.९० चौ. मीटर्सशी संलग्नित प्लॉट क्र. १ (भाग) सह इमारत (पाडलेली) ती २२ निवासी फ्लॅट्स समाविष्टित तळ + ४ वरील मजल्यांच्या समाविष्टित कॅन्डस क्रिसेंट अशी ज्ञात त्यावर उभारित होती.
२री मिळकत :- शहर सर्व्हे क्र. १०६९-ई (भाग) मोज. ४४३ चौ. मीटर्स शी संलग्नित प्लॉट क्र. १ (भाग), आणि
३री मिळकत :- शहर सर्व्हे क्र. १०८२ मोज. ९५ चौ.मीटर्स
सर्व ३ मिळकती या एकमेकांना लागून आहेत आणि बृहन्मुंबई महानगरपालिकेच्या हद्दीमध्ये आणि आय. सी. कॉलनी, बोरीवली (पश्चिम), मुंबई ४०० १०३ येथे स्थित एकसर, तालुका बोरीवली, मुंबई उपनगर जिल्हा आणि अन्य च्या महसूल गावात स्थित, वसलेल्या आणि असलेल्या आहेत.
ठिकाण : मुंबई
दिनांक : २३ मार्च, २०२२
सही/–
(मार्क डीमेलो आणि शॉन पिंटो)
वकील, उच्च न्यायालय

Aditya Birla Sun Life Mutual Fund

ADITYA BIRLA CAPITAL

Aditya Birla Sun Life AMC Limited(Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013. Tel.: 4356 8000. Fax: 4356 8110/8111. CIN: L65991MH1994PLC080811

Record Date for Distribution

NOTICE IS HEREBY GIVEN THAT the Trustees of Aditya Birla Sun Life Mutual Fund have approved Wednesday, March 30, 2022*, as the Record Date for declaration of distribution under the Income Distribution cum Capital Withdrawal (IDCW) options in the following schemes, subject to availability of distributable surplus on the Record Date:

Name of the Scheme	Plans/Options	Quantum of Distribution per unit# on face value of Rs.10/- per unit	NAV as on March 23, 2022 (Rs.)
Aditya Birla Sun Life Dynamic Bond Fund (An open-ended dynamic debt scheme investing across duration)	Regular Plan – Quarterly IDCW	0.1256	10.3462
	Direct Plan – Quarterly IDCW	0.1265	10.4321
Aditya Birla Sun Life Equity Hybrid '95 Fund (An open ended hybrid scheme investing predominantly in equity and equity related instruments)	Regular Plan – IDCW	2.209	160.68
	Direct Plan – IDCW	3.676	267.52
Aditya Birla Sun Life Dividend Yield Fund (An open ended equity scheme predominantly investing in dividend yielding stocks)	Regular Plan – IDCW	0.259	18.87
	Direct Plan – IDCW	0.459	33.37
Aditya Birla Sun Life Equity Savings Fund (An Open ended scheme investing in equity, arbitrage and debt)	Regular Plan – IDCW	0.180	13.07
	Direct Plan – IDCW	0.206	15.01

The NAV of the schemes, pursuant to pay out of distribution would fall to the extent of payout and statutory levy (if applicable).

#As reduced by the amount of applicable statutory levy. *or the immediately following Business Day if that day is a non-business day.

All unitholders whose names appear in the Register of Unitholders / Beneficial owners under the IDCW options of the said schemes as at the close of business hours on the Record Date shall be eligible to receive the distribution so declared.

For **Aditya Birla Sun Life AMC Limited**
(Investment Manager for Aditya Birla Sun Life Mutual Fund)
Sd/-
Authorised Signatory
Date : March 24, 2022
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Size: 16 cms (w) x 25 cms (h)

निवारा होम फायनान्स लि.

विभागीय शाखा कार्यालय क्र. १६, ''राज आर्केड'', २ रा मजला, आऊटर रिंग रोड, नागराभावी २ री स्टेज, बंगळुरु–५६० ०७२

सिक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेटस् ॲण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ यांनतर ॲक्ट असा उल्लेख) च्या कलम १३ च्या पोटकलम २ अन्वये मागणी सूचना.

आम्ही, **निवारा होम फायनान्स लि.** याद्वारे खालील प्रमाणे सूचना जारी करित आहोत. कृपया नोंद घ्यावी की, तुम्ही खालील यांनी कर्ज घेतले आहे ज्याचा तपशिल येथे खाली नमुद केलेला आहे. सदर कर्जाकरिता तुम्ही नामाधिकार विलेख जमा करुन गहाणाच्या मार्गाने येथील खालील वर्णिलेल्या मिळकतीवर निवारा एचएफएल च्या नावे तारण हितसंबंध निर्माण केले आहेत. सदर कर्ज घेतल्यानंतर संविदात्मक दायित्त्वाशी विसंगत तुम्ही कर्ज रकमेसह एकत्रित व्याज आणि इतर प्रभार यांचा परतावा करण्यास कसूर केली आहे. त्यामुळे तुमचे खाते नॉन परफॉर्मिंग ॲसेट म्हणुन वर्गिकृत करण्यात आले आहे.
त्यामुळे निवारा एचएफएल याद्वारे संपूर्ण कर्ज परत मागवित आहोत आणि सदर सूचनेच्या तारखेपासून ६० (साठ) दिवसात तुमच्या कर्ज खात्यामधील थकीत एकूण रकमेसह एकत्रित त्यावरील व्याज आणि सर्व इतर प्रभार (ज्याचा तपशिल येथे खाली नमुद केलेला आहे) चुकते करण्यासाठी बोलाविणे करित आहोत. पुढे तुम्हाला याद्वारे सूचना देण्यात येते की, सरफैसी ॲक्टच्या कलम १३(१३) नुसार तुम्ही येथील खालील तपशिल दिलेली तारण मत्ता विक्री, भाडेपट्टा किंवा अन्यथा द्वारे हस्तांतर करु शकत नाही.
जर तुम्ही थकबाकी रक्कम निवारा एचएफएल ला चुकती करण्यास कसूर केली तर निवारा एचएफएल सरफैसी ॲक्टच्या कलम १३(४) अंतर्गत तपशिल दिलेल्या सर्व किंवा कोणत्याही अधिकाराचा वापर करेल. सदर सूचना ही कायद्याच्या कोणत्याही प्रयोज्य तरतुदींन्ये आवश्यक मानल्यानुसार पुढील कायदेशीर प्रक्रिया किंवा अशी अन्य कारवाई सुरु करण्यासाठी निवारा एचएफएल च्या अधिकाराला बाधा येवु न देता आहे.

अ. क्र.	कर्जदार/सह–कर्जदारांचे नाव आणि पत्ता	मिळकतीचे वर्णन (तारण मत्ता)	खाते क्र. आणि रक्कम	एनपीए ची तारीख	एकूण रक्कम/ थकबाकी रक्कम
१.	**१. बाळासाहेब सुदाम तुपे,** हाऊस क्र. ६/४७८, साई नगर, तुपे वस्ती, उरुली कांचन, ता. हवेली, जि. पुणे, शिंदावने, हवेली, महाराष्ट्र–४१२२०२ **२. वैशाली बाळासाहेब तुपे,** हाऊस क्र. ६/४७८, साई नगर, तुपे वस्ती, उरुली कांचन, ता. हवेली, जि. पुणे, शिंदावने, हवेली, महाराष्ट्र–४१२२०२ **३. लक्ष्मण सुर्यभान घुगे,** साई लिला निवास, तुपे वस्ती, उरुलीकांचन, ता. हवेली, जि. पुणे, उरुलीकांचन, हवेली, महाराष्ट्र–४१२२०२ **४. बाळासाहेब सुदाम तुपे,** गट क्र. १८१, साई नगर, तुपे वस्ती, उरुली कांचन, जि. पुणे, हवेली, उरुलीकांचन, महाराष्ट्र–४१२२०२	चे सर्व ते भाग आणि विभाग: सर्व्हे गट क्र. १८१, साई नगर, तुपे वस्ती, उरुली कांचन, जिल्हा पुणे, हवेली, उरुलीकांचन, महाराष्ट्र– ४१२२०२, सीमाबध्द : उत्तर: गट क्र. १८० च्या मिळकतीद्वारे, पूर्व: सदर गट क्र. पैकी भिमराव लोंढे यांच्या मिळकतीद्वारे, पश्चिम: पांगारकर यांच्या मिळकतीद्वारे, दक्षिण: ये–जा करण्यासाठी अंतर्गत रस्ता. एकूण मोजमापित चौ.फू. क्षेत्र= १००० चौ.फू. बिल्टअप क्षेत्र ६५७ चौ.फू + ११० चौ.फू (पोर्च).	खाते क्र.: **एनएचसीपीआयएम पीआर००००२६७** **रक्कम रु. ६,२५,०००**	२८–०२–२०१८	**रु. १३,७१,८३९/– १४.०३.२०२२ रोजीस**
२.	**१. सावलाराम विजयलाल सुतार,** फ्लॅट क्र. १४, दीपा हाईटस्, आंबेगाव पठार, कात्रज, कात्रज, हवेली, महाराष्ट्र–४११०४६ **२. जासू सावलाराम सुतार,** फ्लॅट क्र. १४, दीपा हाईटस्, आंबेगाव पठार, कात्रज, कात्रज, हवेली, महाराष्ट्र–४११०४६ **३. राजुराम गोपाराम सुतार,** पी, पी, कात्रज, हवेली, महाराष्ट्र, भारत **४. सावलाराम विजयलाल सुतार,** फ्लॅट क्र. ४०२, चौथा मजला, महालक्ष्मी आंगन, नऱ्हे, पुणे, नऱ्हे, पुणे, महाराष्ट्र–४११०४१	चे सर्व ते भाग आणि विभाग: सर्व्हे क्र. २३, हिस्सा क्र. ६२, फ्लॅट क्र. ४०२, महालक्ष्मी आंगण, नरहे, पुणे ४११०४१, सीमाबध्द : उत्तर: अंतर्गत रस्त्याद्वारे, पूर्व: प्लॉट क्र. २ द्वारे, पश्चिम: प्लॉट क्र. २ द्वारे, दक्षिण: सर्व्हे क्र. २३/२ (भाग). एकूण मोजमापित ४७० चौ.फू.	खाते क्र.: **एनएचएलपीआयएम पीआर००००६४४** **रक्कम रु. ८,००,०००**	३०–०९–२०२०	**रु. ९,३६,३७२/– १४.०३.२०२२ रोजीस**
३.	**१. शरद चंदू काळे,** तळ मजला, देवकृपा बिल्डिंग, साईनाथ कॉलनी, मंजरी फार्म जवळ, मंजरी फार्म, हवेली, महाराष्ट्र–४१२३०७ **२. सुवर्णा शरद काळे,** तळ मजला, देवकृपा बिल्डिंग, साईनाथ कॉलनी, मंजरी फार्म जवळ, मंजरी फार्म, हवेली, महाराष्ट्र–४१२३०७ **३. सागर वांग्या पवार,** स. क्र. ९९, गोपालपट्टी, तिलकर बिल्डिंग, मंजरी बी, मंजरी बीके, हवेली, महाराष्ट्र, ४१२३०७ **४. शरद चंदू काळे,** गट क्र. १८३२, पोस्ट लोणी कालभोर, लोणी कालभोर, हवेली, महाराष्ट्र–४१२२०१	चे सर्व ते भाग आणि विभाग: गट क्र. १८३२, मुक्काम पोसट लोणी काळभोर, लोणी काळभोर, हवेली, महाराष्ट्र–४१२२०१, सीमाबध्द : उत्तर: प्लॉट क्र. ३० ची उर्वरित मिळकत द्वारे, पूर्व: प्लॉट क्र. ४१ द्वारे, पश्चिम: १८ फूट अंतर्गत रस्त्याद्वारे, दक्षिण: प्लॉट क्र. ३१ द्वारे. एकूण मोजमापित ५०० चौ.फू.	खाते क्र.: **एनएचसीएचडी पीएसआर ०००१५०७** **रु. ३५००००.००**	३१–०१–२०२२	**रु. ४,७३,५२०/– १६.११.२०२१ रोजीस**
४.	**१. श्री. सुर्यकांत बाजीराव बडे,** हा. क्र. ८९४, दत्त विहार, आव्हाळवाडी, पुणे, मंजरी बीके, हवेली, महाराष्ट्र–४१२३०७ **२. सीमा सुर्यकांत बडे,** हा. क्र. ८९४, दत्त विहार, आव्हाळवाडी, पुणे, मंजरी बीके, हवेली, महाराष्ट्र–४१२३०७ **३. अजय सुर्यकांत बडे,** हा. क्र. ८९४, दत्त विहार, आव्हाळवाडी, पुणे, मंजरी बीके, हवेली, महाराष्ट्र–४१२३०७ **४. नवनाथ मंचक गर्जे,** मंचक गर्जे, आंबलवाडी, पुणे, कात्रज, हवेली, महाराष्ट्र, भारत–४१२३०७	चे सर्व ते भाग आणि विभाग: जुना गट क्र. २०६१, नवीन गट क्र. ८४६, अहवालवाडी, वाघोळी, पुणे–४१२२०७, सीमाबध्द : पूर्व: रोड द्वारे, पश्चिम: ओपन प्लॉट द्वारे, उत्तर: श्री. काळे यांचे घर द्वारे, दक्षिण: साईट क्र. २ च्या उर्वरित भाग द्वारे. एकूण मोजमापित ९८५ चौ.फू.	खाते क्र.: **एनटीयुएचडीपीएस आर०००१४०७** **रु. १००००००.००**	३१–०५–२०२१	**रु. १३,४४,०५२/– १४.०३.२०२२ रोजीस**

दिनांक: २३.०३.२०२२ — **नोंद. कार्यालय: क्र. २२, २३, २४, २५/१०१/३, ३ रा मजला, बीएनआर कॉम्प्लेक्स, श्री रामा लेआऊट, आरबीआय लेआऊट समोर, ७ वा फेज, जेपी नगर, पुत्तेनहल्ली, बंगळुरु–५६००७८, कर्नाटक** — **सही/– प्राधिकृत अधिकारी, निवारा होम फायनान्स लि.**
ठिकाण: बंगळुरु

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಇಲಾಖೆ,

ಫೋನ್: 0824-2423672 ಇ-ಮೇಲ್: dhodkannada2019@gmail.com

ದಿನಾಂಕ: 23-03-2022

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ (ಇ-ಸಂಗ್ರಹಣೆ ವೇದಿಕೆ ಮೂಲಕ)

[illegible]

ಸಹಿ/- ಜಿಲ್ಲಾ ಆರೋಗ್ಯ ಮತ್ತು ಕುಟುಂಬ ಕಲ್ಯಾಣ ಅಧಿಕಾರಿ, ದಕ್ಷಿಣ ಕನ್ನಡ ಜಿಲ್ಲೆ, ಮಂಗಳೂರು.

[illegible]

ಸರ್ಕಾರ ಕರ್ನಾಟಕ

ಜಿಲ್ಲಾ ಶಸ್ತ್ರ ಚಿಕಿತ್ಸಕರ ಕಛೇರಿ, ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ, ಧಾರವಾಡ

ದೂರವಾಣಿ ಸಂಖ್ಯೆ : 0836-2741277, 0836-2748374

E-Mail I.D.: dsdharwad@gmail.com

ದಿನಾಂಕ : 23-03-2022

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ವಿಷಯ : ಜಿಲ್ಲಾ ಧಾರವಾಡ ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ 2022-23 ನೇ ಸಾಲಿನ ವೈದ್ಯೇತರ (Non-Clinical) ... ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ...

ಧಾರವಾಡ ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ 2022-23 ನೇ ಸಾಲಿನ ವೈದ್ಯೇತರ (Non-Clinical) ... (DH/SUPPLY/NONCLINICAL/59/2022-23) ... www.eproc.karnataka.gov.in ... ದಿ : 24-03-2022 ರಿಂದ ದಿ : 22-04-2022 ... 4:30 ... 25-04-2022 ... 3.00 ... 27-04-2022 ... 11.00 ...

ಸಹಿ/- ಜಿಲ್ಲಾ ಶಸ್ತ್ರಚಿಕಿತ್ಸಕರು, ಜಿಲ್ಲಾ ಆಸ್ಪತ್ರೆ, ಧಾರವಾಡ

[illegible]

ನಗರಸಭಾ ಕಾರ್ಯಾಲಯ, ಉಡುಪಿ

ದಿನಾಂಕ: 19.03.2022

ಟೆಂಡರು ಪ್ರಕಟಣೆ

2021-22ನೇ ಸಾಲಿನ ... Standard Bid Document K.W-3 ... e-procurement ... www.udupicity.mrc.gov.in ...

1) ... ದಿನಾಂಕ: 05.04.2022 ಸಂಜೆ 5.00 ಗಂಟೆ. 2) ... ದಿನಾಂಕ: 06.04.2022 ಸಂಜೆ 5.30 ಗಂಟೆ. 3) ...

ಕ್ರ.ಸಂ.	ಕಾಮಗಾರಿಯ ವಿವರ	ಅಂದಾಜು ಮೊತ್ತ (ರೂ. ಲಕ್ಷಗಳಲ್ಲಿ)	ಇ.ಎಂ.ಡಿ	ಟೆಂಡರ್ ಫೀ	ಕಾಮಗಾರಿ ಮುಗಿಸಬೇಕಾದ ಅವಧಿ
1	[illegible] DMA/2021-22/OW/WORK_INDENT129237	6200000.00	93000.00	ಇ-ಪ್ರೊಕ್ಯೂರ್ ಮೆಂಟ್	4 ತಿಂಗಳು
2	[illegible] DMA/2021-22/OW/WORK_INDENT129238	5900000.00	87000.00	ಇ-ಪ್ರೊಕ್ಯೂರ್ ಮೆಂಟ್	4 ತಿಂಗಳು

... https://eproc.karnataka.gov.in/eportal/index.seam ...

ಸಹಿ/- ಅಧ್ಯಕ್ಷರು, ಉಡುಪಿ ನಗರಸಭೆ

ಸಹಿ/- ಪೌರಾಯುಕ್ತರು, ಉಡುಪಿ ನಗರಸಭೆ

ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ)

ನಂ. 8, "ಸಂಪರ್ಕ ಸೌಧ", ಡಾ. ರಾಜ್‌ಕುಮಾರ್ ರಸ್ತೆ, ರಾಜಾಜಿನಗರ 1ನೇ ಬ್ಲಾಕ್, ಬೆಂಗಳೂರು-560010. ಟೆಲಿಫೋನ್: 080-22024000

ಇ-ಮೇಲ್: mdkrdcl@gmail.com / cekrdcl@gmail.com ವೆಬ್‌ಸೈಟ್: http://www.krdcl.in

ಸಂಖ್ಯೆ: ಕೆಆರ್‌ಡಿಸಿಎಲ್/ಐಟಿಬಿ/2021-22/28

ದಿನಾಂಕ: 23.03.2022

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

(ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪದ್ಧತಿಯಲ್ಲಿ ಮಾತ್ರ)

ಎ) ಕರ್ನಾಟಕ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ನಿಗಮ ನಿಯಮಿತವು (ಕೆಆರ್‌ಡಿಸಿಎಲ್) ... (QCBS) ...

1) ಕಾಮಗಾರಿಯ ಹೆಸರು: ... ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ ರೂ.9.95 ಕೋಟಿ. ಇಎಂಡಿ ಮೊತ್ತ: ರೂ.25,000/- ಇ-ಪ್ರೊಕ್ ಮೂಲಕ. ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಳಿಸಲು ಕಾಲಾವಧಿ (ಮಳೆಗಾಲ ಸೇರಿದಂತೆ): 09 ತಿಂಗಳು.

2) ಕಾಮಗಾರಿಯ ಹೆಸರು: ... ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತ ರೂ.77.12 ಕೋಟಿ. ಇಎಂಡಿ ಮೊತ್ತ: ರೂ.25,000/- ಇ-ಪ್ರೊಕ್ ಮೂಲಕ. ಕಾಮಗಾರಿ ಪೂರ್ಣಗೊಳಿಸಲು ಕಾಲಾವಧಿ (ಮಳೆಗಾಲ ಸೇರಿದಂತೆ): 24 ತಿಂಗಳು.

ಬಿ) ... https://eproc.karnataka.gov.in ... ದಿನಾಂಕ: 24.03.2022ರ ... 30.03.2022ರ 17.00 ಗಂಟೆ ... cekrdcl@gmail.com ... 06.04.2022ರ 17.30 ಗಂಟೆ ... 08.04.2022ರಂದು 11.30 ಗಂಟೆ ... https://www.krdcl.in ...

ಸಹಿ/- ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು ಕೆಆರ್‌ಡಿಸಿಎಲ್

DIPR/CP/3890/Yakshi/2021-22

ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್‌ರವರ ಕಛೇರಿ,

ಲೋ.ಇ ವಿಶೇಷ ವಿಭಾಗ, ಶಿವಮೊಗ್ಗ

ಫೋನ್ ನಂ.:08182-222942 ಇ-ಮೇಲ್:spdivision@gmail.com

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

(ಏಕಲಕೋಟೆ ಪದ್ಧತಿ) (ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ)

ಇ.ಟೆಂ.ಪ್ರ. ಸಂಖ್ಯೆ: 89/2021-22

ದಿನಾಂಕ: 23-03-2022

... 8443-00-117-0-14-542 ... (ಇಂಡೆಂಟ್ ನಂ: 151093) ... ರೂ. 49.50 ಲಕ್ಷ ... ರೂ. 0.88 ಲಕ್ಷ 05 ತಿಂಗಳು ... http://eproc.karnataka.gov.in ... ದಿನಾಂಕ:23.03.2022 ರಿಂದ 31-03-2022 ರ 17.00 ... ದಿನಾಂಕ:31-03-2022 ರ ಸಂಜೆ 5:00 ... ದಿನಾಂಕ: 01-04-2022 ...

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ, ವಿಶೇಷ ವಿಭಾಗ, ಶಿವಮೊಗ್ಗ

[illegible]/972/03/21/22/1452

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಚಿತ್ರದುರ್ಗ.

ದಿನಾಂಕ: 23-03-2022

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

... 120.00 ... 180000.00 ... 4 ತಿಂಗಳು ... 33.29 ... 66580.00 ... 03 ತಿಂಗಳು ... 25-03-2022 ... 30-03-2022 ... 5.30 ... 31-03-2022 ... 4.00 ... 01-04-2022 ... 04-30 ... 04-04-2022 ... 4-30 ... (08094-231811) ... 080-25502216,080-25502227 ...

ಸಹಿ/-ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಸಣ್ಣ ನೀರಾವರಿ ಮತ್ತು ಅಂತರ್ಜಲ ಅಭಿವೃದ್ಧಿ ವಿಭಾಗ, ಚಿತ್ರದುರ್ಗ.

DIPR/CTA/MCA/1088/2021-22

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರವರ ಕಛೇರಿ, ಪದ್ಮನಾಭನಗರ ವಿಭಾಗ, ... ಬೆಂಗಳೂರು-560 078.

ದಿನಾಂಕ: 24-03-2022

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮೂಲಕ ಮಾತ್ರ)

[illegible]

ಕ್ರ. ಸಂ.	ಕೆಲಸದ ಹೆಸರು ಮತ್ತು ವರ್ಗ	ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಮೊತ್ತ (ಲಕ್ಷ ರೂ. ಗಳಲ್ಲಿ)	ಇಎಂಡಿ ರೂ.ಗಳಲ್ಲಿ
1)	ವಾರ್ಡ್ ನಂ.182ರ [illegible]	100.00	2,00,000/-
2)	ವಾರ್ಡ್ ನಂ.167ರ [illegible]	15.00	37,500/-
3)	ವಾರ್ಡ್ ನಂ.161ರ [illegible]	20.00	25,000/-
4)	ವಾರ್ಡ್ ನಂ.161ರ [illegible]	20.00	50,000/-
5)	ವಾರ್ಡ್ ನಂ.165ರ [illegible]	20.00	50,000/-
6)	ವಾರ್ಡ್ ನಂ.165ರ [illegible]	20.00	50,000/-
7)	ವಾರ್ಡ್ ನಂ.166ರ [illegible]	20.00	50,000/-
8)	ವಾರ್ಡ್ ನಂ.166ರ [illegible]	20.00	25,000/-
9)	ವಾರ್ಡ್ ನಂ.167ರ [illegible]	20.00	25,000/-
10)	ವಾರ್ಡ್ ನಂ.180ರ [illegible]	20.00	50,000/-
11)	ವಾರ್ಡ್ ನಂ.180ರ [illegible]	20.00	50,000/-
12)	ವಾರ್ಡ್ ನಂ.181ರ [illegible]	20.00	50,000/-
13)	ವಾರ್ಡ್ ನಂ.181ರ [illegible]	20.00	50,000/-
14)	ವಾರ್ಡ್ ನಂ.182ರ [illegible]	20.00	50,000/-
15)	ವಾರ್ಡ್ ನಂ.182ರ [illegible]	20.00	50,000/-
16)	ವಾರ್ಡ್ ನಂ.183ರ [illegible]	20.00	50,000/-
17)	ವಾರ್ಡ್ ನಂ.183ರ [illegible]	20.00	25,000/-

... 1. ... 18-04-2022ರ ಸಂಜೆ 4.00 ಗಂಟೆ ... 2. ... 19-04-2022ರ ಸಂಜೆ 4.30 ಗಂಟೆ ... 3. ... 12-04-2022ರ ... 3.00 ಗಂಟೆ ... ಬೆಂಗಳೂರು-560011 ... 4. ... 19-04-2022ರ ಸಂಜೆ 4.30 ಗಂಟೆ ... https://eproc.karnataka.gov.in ...

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಪದ್ಮನಾಭನಗರ ವಿಭಾಗ, ಬೃಹತ್‌ಬೆಂಪಾ.

ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ

ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಚೇರಿ, ಶಾಂತಿನಗರ ವಿಭಾಗ, 9ನೇ ಮಹಡಿ, ... ಮಹಾತ್ಮ ಗಾಂಧಿ ರಸ್ತೆ, ಬೆಂಗಳೂರು - 01

ಸಂಖ್ಯೆ: [illegible]/ಟೆಂಡರ್/18/2021-22

ದಿನಾಂಕ: 24.03.2022

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಇ-ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

[illegible]

ಕ್ರ. ಸಂ.	ಕಾಮಗಾರಿಯ ಹೆಸರು/ವರ್ಗೀಕರಣ	ಕಾಮಗಾರಿಯ ಅಂದಾಜು ಮೊತ್ತ (ರೂ.ಲಕ್ಷಗಳಲ್ಲಿ)	ಇಎಂಡಿ (₹ ಗಳಲ್ಲಿ)
1	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-89 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	19.19	48,000/-
2	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-111 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	20.00	25,000/-
3	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-112 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	20.00	50,000/-
4	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-114 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	20.00	25,000/-
5	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-115 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	19.52	24,500/-
6	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-116 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	18.66	46,700/-
7	ವಾರ್ಡ್ ಸಂಖ್ಯೆ-117 [illegible] 2021-22ನೇ ಸಾಲಿಗೆ [illegible]	19.29	48,300/-

ಟೆಂಡರ್ ವೇಳಾಪಟ್ಟಿ: (1) ... ದಿನಾಂಕ: 04.04.2022. (2) ... ದಿನಾಂಕ 18.04.2022ರ ಸಂಜೆ 4:00 ಗಂಟೆಯವರೆಗೆ ... (3) ... ದಿನಾಂಕ: 18.04.2022ರ ಸಂಜೆ 4:00 ಗಂಟೆ. (4) ... ದಿನಾಂಕ: 19.04.2022 ರಂದು ... https://eproc.karnataka.gov.in ...

ಸಹಿ/- ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು ಶಾಂತಿನಗರ ವಿಭಾಗ

AARV INFRATEL LIMITED

Registered Office: Plot No.78, Sai Durga Enclave, Agrahara Village Kogilu, Yelahanaka, Bengaluru, Karnataka, 560064, India

Corporate Identification Number (CIN): L93000KA1992PLC100274

Tel: 995536027; Email:aarvinfratellimited@gmail.com; Website: www.aarvinfratel.com

Recommendations of the Committee of Independent Directors ("IDC") of AARV Infratel Limited (hereinafter referred to as "Target Company") in relation to the Open Offer ("Offer") made by Mr. Bhasker K Bhatt, Mrs. Pathika B Bhatt, Mr. Madhav B Bhatt, Mr. Rohan Rajendra Bhatt (hereinafter referred to as "Acquirers"), to the public shareholders of the Target Company under Regulation 3(1) and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations")

Date	24th March, 2022
Name of the Target Company	AARV Infratel Limited
Details of the Offer pertaining to Target Company	This Offer is being made pursuant to Regulation 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI SAST Regulations") for acquisition of upto 11,93,202 Equity Shares of ₹ 10/- each at an Offer Price of ₹ 3.60/- per equity share, payable in cash, aggregating to ₹ 42,95,527.20 P (Rupees Forty Two Lakhs Ninety Five Thousand Five Hundred Twenty Seven and Paise Twenty Only) representing 26% of the issued, subscribed, paid up and voting capital
Name of the Acquirers	Mr. Bhasker K Bhatt Mrs. Pathika B Bhatt Mr. Madhav B Bhatt Mr. Rohan Rajendra Bhatt
Name of the Manager to the Offer	Finshore Management Services Limited
Members of the Committee of Independent Directors (IDC)	Mr. Praveen Reddy Cheruku - Chairman Mr. Yerrapragada Mallikarjuna Rao - Member
IDC Member's relationship with the Target Company (Director, Equity Shares owned, and other contract/relationship), if any.	All the members of the IDC are Directors of the Target Company and have no other relationship with the Target Company, except that Mr. Yerrapragada Mallikarjuna Rao holds 0.43% of the Total Share Capital of the Target Company.
Trading in the Equity Shares/ other securities of the Target Company by IDC Members	None of the IDC members have traded in the Equity Shares of the Target Company during 12 months prior to the date of the Public Announcement of the Offer on 4th February, 2022
IDC Member's relationship with the Acquirers (Director, Equity Shares owned, and other contract/relationship), if any.	None of the IDC members holds any contracts nor have any relationship with the Acquirers
Trading in the Equity Shares/ other securities of the Acquirer by IDC Members	Not applicable as all the Acquirers are Individuals.
Recommendation on Open Offer, as to whether the Offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI SAST Regulations.
Disclosure of Voting Pattern of the meeting in which the open offer proposal was discussed	All the IDC members unanimously voted in favour of recommending the open offer proposal.
Summary of reasons for recommendation	IDC Members have reviewed a. Public Announcement (PA) dated 4th February, 2022 b. Detailed Public Statement (DPS) published on 11th February, 2022 c. Draft Letter of Offer dated 18th February, 2022 d. SEBI observation letter dated 16th March, 2022 e. Letter of Offer (LOF) dated 17th March, 2022 Based on review of the above documents the members of the IDC are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI SAST Regulations.
Details of the Independent Advisors, if any	None
Any other matter to the highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations.

For and on behalf of the Committee of Independent Directors of AARV Infratel Limited

Sd/-

Praveen Reddy Cheruku

Chairman of IDC

Place : Bengaluru, Karnataka

Date : 24th March, 2022